COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 357 OF 2018 & IA NO. 1381 OF 2018 & IA NO.1350 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Matrix Green Energy Pvt. Ltd.Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) : Mr. S. Venkatesh,

Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Balaj Srinivasan

Mr. Siddhant Kohli

Mr.Mayank Kshrisagar for R-2

<u>ORDER</u>

IA NO. 1350 of 2018

(Appl. for exemption from filing certified copy of the Impugned Order)

The learned counsel appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. Further, he submitted that in the light of the submissions made and for the reasons stated in the application, the same may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity. He undertakes to file the certified copy of the impugned order within 8 weeks' time.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.1350 of 2018 and for the reasons stated therein, IA is allowed,

subject to production of certified copy of the impugned Order. The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 30.01.2019. With these observations, the instant IA stands disposed of.

APPEAL NO. 357 OF 2018 & IA NO. 1381 OF 2018

Admit.

Learned counsel appearing for the Appellant submitted that he does not propose to file any rejoinder on the reply filed by the Respondent No. 2

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Further, learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 2 submitted that pleadings are complete in the matter.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent, as stated above, are placed on record.

List the matter for hearing with the connected Appeal No. 42 of 2018 and other connected matters, as listed on <u>06.12.2018</u>, as requested.

(Ravindra Kumar Verma)
Technical Member
bn/kt

(Justice N. K. Patil)
Judicial Member